POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

TEJASSVI AAHARAM LIMITED

Corporate Identification Number: L15549TN1994PLC028672
Registered Office: No. 99/5, Sneha Sadan Apartments, Nungambakkam High Rd Tirumurthy Nagar, Nungambakkam, Chennai- 600034 | **Tel:** +91-044-25912675
Email: cosectal@gmail.com | **Website:** www.talchennai.com

Open Offer by Prasanna Natarajan ("Acquirer 1"), Rajat Chakra Credit & Holdings Private Limited ("Acquirer 2"), Sipping Spirits Private Limited ("Acquirer 3") and Saranga Investments & Consultancy Private Limited ("Acquirer 4") (Hereinafter Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 collectively referred to as "Acquirers") together with Rajalakshmi Natarajan ("Person Acting In Concert" Or "PAC") to acquire up to 70,00,000* (Seventy Lakh) Equity shares of ₹ 10/- each for cash at a price of ₹ 10/- (Rupees Ten only) per Equity Share aggregating up to ₹ 7,00,00,000/- (Rupees Seven Crore only) representing 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital of the Target Company on a fully diluted basis, to the Public Shareholders of Tejassvi Aaharam Limited ("Target Company") pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") ("Offer" Or "Open Offer").

**In terms of Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI SAST Regulations"), the open offer is required to be made for at least 26% (twenty six percent) of the Emerging Voting Share Capital of the Target Company, as on the 10th working day from the closure of the tendering period. As on such date, the public shareholding of the Target Company comprises 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital, after excluding the Other Shareholders of the Transferor Company who are proposed allottees in the preferential issue and are considered as Deemed Persons Acting in Concert with the Acquirers and the PAC for the purposes of this open offer and are, accordingly, ineligible to participate in the Open Offer in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011). Accordingly, the open offer is being made to the eligible public shareholders holding 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital of the Target Company.*

This Post Offer Advertisement ("**Post Offer Advertisement**") is being issued by Saffron Capital Advisors Private Limited ("**Manager to the Offer**"), on behalf of the Acquirers along with PAC, in connection with the offer made by the Acquirers along with PAC, pursuant to and in accordance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011. This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) the Public Announcement dated February 13, 2026 ("**PA**"); (b) the Detailed Public Statement published on February 23, 2026 in Financial Express (English) all editions, Jansatta (Hindi) all editions, Pratahkal (Marathi) (Mumbai Edition - Place where the Stock Exchange at which the Equity Shares of the Target Company are listed) and Makkal Kural (Tamil) (Chennai Edition - Place of Registered office of the Target Company is situated) ("**DPS**"); (c) the Draft Letter of Offer dated March 2, 2026 ("**DLOF**") (d) the Letter of Offer dated April 17, 2026 ("**LOF**") along with Form of Acceptance-Cum-Acknowledgement; and (e) the offer opening public announcement and corrigendum to the Draft Letter of Offer and the Letter of Offer was published on April 27, 2026 in all the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the Letter of Offer.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No	Particulars	Details
1	**Name of the Target Company:**	Tejassvi Aaharam Limited
2	**Name of the Acquirers and the PAC:**	1. Prasanna Natarajan ("Acquirer 1") 2. Rajat Chakra Credit & Holdings Private Limited ("Acquirer 2") 3. Sipping Spirits Private Limited ("Acquirer 3") 4. Saranga Investments & Consultancy Private Limited ("Acquirer 4") 5. Rajalakshmi Natarajan ("PAC")
3	**Name of the Manager to the Offer:**	Saffron Capital Advisors Private Limited
4	**Name of the Registrar to the Offer**	Cameo Corporate Services Limited
5	**Offer Details:** **a. Date of Opening of the Offer:** **b. Date of Closure of the Offer:**	 Tuesday, April 28, 2026 Tuesday, May 12, 2026
6	**Date of Payment of Consideration:**	Wednesday, May 20, 2026

7	**Details of Acquisition:**				
Sr. No.	**Particulars**	**Proposed in the LOF[1] (assuming full acceptances in this Offer)**		**Actuals [1]**	
7.1	Offer Price (per equity share)	₹ 10/-		₹ 10/-	
7.2	Aggregate number of shares tendered	70,00,000[2]		1[3]	
7.3	Aggregate number of shares accepted	70,00,000[2]		1[3]	
7.4	Size of the Offer (Number of Equity shares multiplied by the offer price per equity share)	₹ 7,00,00,000/-		₹ 10/-	
7.5	Shareholding of the Acquirers along with PAC before Agreements/Public Announcement	NIL (0.00%)		NIL (0.00%)	
7.6	Equity Shares proposed to be acquired which triggered the regulations	4,21,97,154 (72.55%)		NIL[4] (0.00%)	
7.7	Equity Shares acquired after Detailed Public Statement[5] • Number of shares acquired • Price of the shares acquired • % of the shares acquired	 Nil NA (0.00%)		 Nil NA (0.00%)	
7.8	Equity Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	 70,00,000[2] (12.04%)		 1[6] (Negligible)	
7.9	Post offer shareholding of Acquirers along with PAC • Number • % of Fully Diluted Equity Share Capital	 4,91,97,154 (84.59%)		 1[4][6] (Negligible)	
7.10	Pre & Post offer shareholding of the Public	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
	• Number • % of Fully Diluted Equity Share Capital	70,00,000 100.00%[7]	89,65,050 15.41%	70,00,000 100.00%[7]	69,99,999[8] 12.04%

Notes:

(1) The Percentages disclosed in the table above are calculated based on the Emerging Voting Share Capital of the Target Company, other than those specifically disclosed.

(2) Assuming full acceptance of the Open Offer.

(3) Only 1 (One) Equity Share was tendered in dematerialized form.

(4) The Acquirers along with PAC are proposed to be allotted 4,21,97,154 equity shares pursuant to preferential issue by way of consideration other than cash, pursuant to a share swap arrangement. i.e. against the acquisition of 27,77,042 equity shares of face value of ₹ 100/- of Transferor Company held by the Acquirers and the PAC, at an issue price of ₹ 10/- per fully paid-up Equity Share of the Target Company, out of which 94,71,454 Equity Shares to Acquirer 1; 1,93,26,870 Equity Shares to Acquirer 2; 68,22,555 Equity Shares to Acquirer 3; 65,74,755 Equity Shares to Acquirer 4 and 1,520 Equity Shares to PAC. However, the application for obtaining in-principle approval for Proposed Preferential Issue from BSE Limited has been duly submitted on February 24, 2026, and is currently under process. Hence, we have not considered the equity shares to be acquired, which triggered the regulations while calculating the actual figure.

(5) Excluding those Equity Shares specified in S. No. 7.6 and 7.8

(6) Equity Share acquired by the Acquirer 4 pursuant to Open Offer.

(7) The Percentages disclosed are calculated based on the Existing Voting Share Capital of the Target Company.

(8) The Post Offer Public Shareholding as on date of this Post Offer Advertisement is 69,99,999 equity shares, which excludes the 89,65,050 equity shares which are proposed to be allotted pursuant to proposed preferential to the Other shareholders of Transferor Company, by way of consideration other than cash, pursuant to a share swap arrangement i.e. against the acquisition of 5,90,000 equity shares of face value of ₹100/- of Transferor Company held by Other shareholders of Transferor Company, at an issue price of ₹10/- per fully paid-up Equity Share of the Target Company. However, the application for obtaining in-principle approval for Proposed Preferential Issue from BSE Limited has been duly submitted on February 24, 2026, and is currently under process. Hence, we have not considered 89,65,050 equity shares while calculating the actual figure.

8. The Acquirers along with PAC accept full responsibility for the information contained in this Post Offer Advertisement and for the obligations under SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at (www.sebi.gov.in), BSE at (www.bseindia.com), Manager to the Offer at (www.saffronadvisor.com) and the registered office of the Target Company.

All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of Offer.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS ALONG WITH PAC	**REGISTRAR TO THE OFFER**
SAFFRON energising ideas **Saffron Capital Advisors Private Limited** **Address:** 605, Sixth Floor, Centre Point, Andheri- Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India. **Tel. No:** +91 22 49730394; **Email:** openoffers@saffronadvisor.com; **Website:** www.saffronadvisor.com; **Investor grievance:** investorgrievance@saffronadvisor.com **SEBI Registration:** INM000011211; **Validity:** Permanent **Contact Person:** Saurabh Gaikwad/ Shruti Tiwari	CAMEO **Cameo Corporate Services Limited** **Address:** Subramanian Building, No.1, Club House Road, Chennai – 600 002, Tamil Nadu, India, **Tel. No:** +91 44 40020700; **Fax:** +91 44 2846 0129; **Email:** investor@cameoindia.com; **Website:** www.cameoindia.com; **SEBI Registration:** INR000003753; **Validity:** Permanent **Contact Person:** Sreepriya. K

Place: Chennai
Date: May 23, 2026

AdBaaz